Sl. No.	State	Number of cases of atrocities on Harijans and Adivasis forwarded by M.Ps.	Number of cases in which final report has been received from the state Governments after enquiry
1	2	3	4
1.	Bihar	57	29
2.	West Bengal	3	3

मैसर्स प्रवीण कम्पनी, नाथद्वारा, राजस्थान के कर्मचारियों की कर्मचारी भविष्य निधि तथा कर्मचारी राज्य बीमा योजना की बकाया राशि

5866. श्री राम सिंह शाक्य : क्या श्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मैसर्स प्रवीण एण्ड कम्पनी गुरपुरा, नाथद्वारा, राजस्थान और 148/62 कवेना कास लेन बम्बई 2 की ओर कर्मचारी राज्य बीमा योजना की मद में भारी राशि बकाया है ;

(ख) यदि हां, तो इन कम्पनियों की स्थापना से लेकर इनकी ओर कितनी राशि बकाया है ;

(ग) बकाया राशि वसूल करने के लिये क्या कार्यवाही की जा रही है ?

श्रम मंत्रालय में राज्य मंत्री (श्रीमती राजकुमारी सिन्हा) : (क) यह सूचित किया गया है कि ऐसे कोई प्रतिष्ठान न तो कर्मचारी राज्य बीमा अधिनियम, 1948 और न ही कर्मचारी भविष्य निधि और प्रकीर्ण उपबन्ध अधिनियम, 1952 के अन्तर्गत आते हैं ।

(ख) और (ग). प्रश्न नहीं उठते ।

छतर पुर में रक्षा विभाग की इमारत का क्षतिग्रस्त होना

5867. श्री मती विद्यावती चतुर्वेदी : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या नवगांव छतरपुर में रक्षा विभाग की करोड़ों रुपयों की एक बहुत बड़ी इमारत क्षतिग्रस्त हो रही है ;

(ख) यदि हां, तो इस सम्पत्ति को बचाने के लिये क्या कदम उठाये जा रहे हैं और क्या उसके कुछ भाग किराए पर दिए गये हैं ; और

(ग) यदि हां, तो उसके कितने भाग को उपयोग में लाया जा रहा है और उसके शेष भाग को उपयोग में लाने के लिये क्या कदम उठाये जा रहे हैं ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शिव-राज वी० पाटिल) : (क) जी नहीं । नवगांव छतरपुर में दो जीर्ण अस्तबलों के अलावा रक्षा विभाग के लगभग 125 भवन सेना के पास हैं । इन सभी भवनों का अंकित मूल्य 15 लाख रुपए हैं । यह कहना ठीक नहीं कि वे निरन्तर बहुत क्षतिग्रस्त होते जा रहे हैं ।

(ख) उपर्युक्त (क) को देखते हुए प्रश्न नहीं उठता। इनमें से किसी भी भवन को किराए पर नहीं दिया गया है।

(ग) दो पुराने अस्तबलों को जीर्ण होने के कारण इस्तेमाल में नहीं लाया जा रहा। अन्य सभी भवनों पर कब्जा है और उनका उपयोग किया जा रहा है।

Inter-State Dacoit Gangs

5868. SHRI MADHAVRAO SCINDIA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any well coordinated scheme for liquidating the inter-State gangs of dacoits operating in Madhya Pradesh, Uttar Pradesh, Rajasthan and Delhi had been evolved and enforced in recent months;

(b) if so, the details of steps taken during the last three months in pursuance thereof; and

(c) the datails of encounters between the dacoits and the police during these months and the number of dacoits apprehended/killed during the period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) to (c). The requisite information is being collected and will be laid on the Table of the House.

Growth of Industrial Monopolies

5869. SHRIMATI GEETA MUKHERJEE: Will the Minister of INDUSTRY be pleased to state:

(a) whether a study sponsored by the Institute of Economic Growth has come to the conclusion that the Government's industrial and licensing policies have failed to check the continuing disproportionality in the growth of iudustrial monopolies of India;

(b) whether it is also true that only Birlas and Tatas have increased their share of total assets to 40 per cent and paid up capital to 41 per cent which is significant increase than those in the last Monopoly Commission;

(c) whether it is also true that these very indusrialists have been allowed the option of automatic growth upto further 25 per cent in 34 items; and

(d) if so, what happened to the Government's earlier declarations pertaining to curbing monopoly and concentration of industrial power in Indian economy?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (d): The study referred to is by Shri N. S. Siddharthan, Reader in Institute of Economic Growth. Among the conclusions that he has come to is that despite the declared objectives of the industrial policy, *viz.*, to prevant restrictive policies of monopolies and expansionist policies of oligopoly firms, the conglomerate monopoly firms grew at a slower rate while the conglomerate oligopoly policy grew at a faster rate since, according to his conclusion, the investment behaviour of these conglomerate firms was at variance with the declared objectives of the industrial and licensing policies of Government. The author has further gone on to admit that in fact, a uniform policy cannot tackle the restrictive policy of the conglomerate monopoly firms and the expansionist policy of the conglomerate oligopoly firms simultaneously. However, the industrial and price policies were more or less successful in regulating investment and output of the conglomerate firms belonging to the competitive market where investment decisions are influenced by profitability.

It has been stated by the author himself that his study suffers from